

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**SPECIAL BENCH**

**ITEM No. 109**  
**(IB)-885(PB)/2019**

**IN THE MATTER OF:**

M/s. Intec Capital Ltd.  
Vs.

.... Applicant/petitioner

M/s. Krishna Gear Pvt. Ltd.

.... Respondent

**Order under Section 7 of Insolvency & Bankruptcy Code, 2016**

**Order delivered on 08.05.2019**

**Coram:**

**Dr. DEEPTI MUKESH,**  
**HON'BLE MEMBER (JUDICIAL)**

**Sh. S. K. MOHAPATRA,**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Petitioner  
For the Respondent

Ms. Srishti Badhwar, Adv.

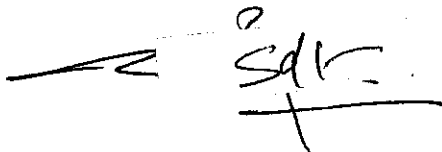
**ORDER**

A copy of the paper book shall be handed over to the counsel for the respondent within two days.

Ld. Counsel for the respondent seeks and is granted two weeks time to file vakalatnama, resolution and reply with a copy in advance to the counsel opposite.

Rejoinder, if any, be filed within one week thereafter with a copy in advance to the counsel opposite.

List for arguments on 03.06.2019.



**(S. K. MOHAPATRA)**  
**MEMBER (TECHNICAL)**



**(Dr. DEEPTI MUKESH)**  
**MEMBER (JUDICIAL)**